

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR HONEST DERIVATIVES PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT JALGAON DISTRICT, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Honest Derivatives Private Limited CIN: U93000GJ2007PTC051271
2.	Address of the registered office	E-43, Second Floor, Sumel Business Park Near New Cloth Market, Outside Raipur Gate, Ahmedabad, Gujarat - 380002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Jamner, Dist. Jalgaon Maharashtra
5.	Installed capacity of main products/ services	Maize crushing for production of starch and other derivatives - Grinding capacity - 300 tonnes/ per day.
6.	Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 52,11,71,051 (As per latest available audited balance sheet for the financial year 2019-20) (Segment reports are yet to be received by the IRP).
7.	Number of employees/ workmen	The company is not operational and there were no workmen or employees as on the date of CIRP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.honestd@outlook.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.honestd@outlook.com
10.	Last date for receipt of expression of interest	02/09/2024
11.	Date of issue of provisional list of prospective resolution applicants	12/09/2024
12.	Last date for submission of objections to provisional list	17/09/2024
13.	Date of issue of final list of prospective resolution applicants	27/09/2024

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	02/10/2024
15.	Last date for submission of resolution plans	01/11/2024
16.	Process email id to submit EOI	cirp.honestd@outlook.com

CMA Harshad Deshpande

Resolution Professional of Honest Derivatives Private Limited
IBBI/IPA-001/IP-P-00166/2017-18/10335
AFA No.: AA1/10335/02/211224/106686 (valid till: 21-12-2024)
403, Kumar Millennium, Shivatirtha Nagar Kaman
Opp Krishna Hospital, Paud Road, Kothrud, Pune – 411 038
Registered Email ID: harshad_de@hotmail.com
Process Email ID: cirp.honestd@outlook.com
Date and Place: Pune 18/08/2024

Govt: Panel for safety of healthcare providers

PRESS TRUST OF INDIA
New Delhi, August 17

THE UNION HEALTH ministry on Saturday said a committee will be formed to suggest all possible measures for ensuring the safety of healthcare professionals. Representatives of all stakeholders, including the state governments, will be invited to share their suggestions with the committee, it added.

The ministry has requested the doctors agitating across the country over the alleged rape and killing of a resident doctor at the RG Kar Medical College and Hospital in Kolkata to resume their duties in the larger public interest and in view of the rising number of dengue and malaria cases.

Representatives of the Federation of Resident Doctors' Association (FORDA), Indian Medical Association (IMA) and resident doctors' associations of government medical colleges and hospitals of Delhi met the Union health minister in the wake of the



Medical staff shout slogans while holding placards during a protest at a hospital in Mumbai, after a nationwide strike was declared by the IMA on Saturday to protest the rape and murder of a trainee medic in Kolkata

Kolkata incident.

The associations have put forth their demands regarding the safety and security of healthcare workers at their workplaces, the ministry said.

The ministry has heard the demands and assured the doctors' associations of all possible efforts to ensure the security of healthcare professionals. The representatives of the associations were informed that the

Govt reviews Monkeypox situation

FE BUREAU
Pune, August 17

THERE ARE CURRENTLY no reported cases of Monkeypox in India even though cautionary measures will be put in place to prevent and control the spread of the disease, the Union health ministry said on Saturday.

At a review meeting held during the day, although the possibility of a few imported cases being detected in the coming weeks was not entirely ruled out, it was assessed that the risk of a large outbreak with sustained transmission is low for India at present.

Since WHO first declared the outbreak a public health emergency of international concern in 2022, a total of 30 cases were detected in India with the last case being reported this March, the health ministry said. There are no reported cases of Monkeypox in India as of now, it said. The situation is being monitored closely by the ministry, the statement said.

In view of the World Health Organization (WHO) again declaring Monkeypox a public health emergency of international concern on August 14, a detailed review of the situation and the preparedness was taken by Union Health Minister JP Nadda at the meeting with the senior officials of his ministry.

government is well aware of the situation and sensitive to their demands, the ministry added. It was also observed that 26 states have already passed laws for the protection of healthcare workers.

In view of the concerns expressed by the associations, the ministry assured them of constituting a committee to suggest all such possible measures for ensuring the safety of healthcare professionals. "Representatives of all stakeholders, including the state governments, will be invited to share their suggestions with the committee," the statement said.

Reacting to the development, the IMA said it is studying the statement released by the health ministry.

MUDA SITE ALLOTTMENT 'SCAM'

K'taka Guv grants sanction for CM's prosecution

Won't quit, asserts Siddaramaiah

PRESS TRUST OF INDIA
Bengaluru, August 17

KARNATAKA GOVERNOR THAAWAR Chand Gehlot on Saturday granted sanction for prosecution of chief minister Siddaramaiah in connection with Mysuru Urban Development Authority (MUDA) site allotment 'scam', giving a major jolt to the nearly 15 month old Congress government.

Siddaramaiah and Deputy chief minister DK Shivakumar, who is also the state Congress chief, denounced the Governor's action and vowed to fight the move politically and legally. The Governor accorded sanction under Section 17A of the Prevention of Corruption Act, 1988 and Section 218 of the Bharatiya Nagarik Suraksha Sanhita, 2023 for the commission of the alleged offences as mentioned in the petitions of activists Pradeep Kumar SP, TJ Abraham and Snehamayi Krishna.

The Governor's sanction is expected to pave the way for investigating agencies to initiate a probe into the allegations



against the chief minister.

In the MUDA 'scam', it is alleged that compensatory sites were allotted to Siddaramaiah's wife Parvathi in an upmarket area in Mysuru, which had higher property value as compared to the location of her land which had been "acquired" by the MUDA.

The MUDA had allotted plots to Parvathi under a 50:50 ratio scheme in lieu of 3.16 acres of her land, where MUDA developed a residential layout.

Under the controversial scheme, MUDA allotted 50 per cent of developed land to the land losers in lieu of undeveloped land acquired from them for forming residential layouts.

Opposition and some activists have also claimed that Parvathi had no legal title over 3.16 acres of land. BJP leaders have claimed that the MUDA 'scam' is of the magnitude of ₹4,000 crore to ₹5,000 crore.

Shivakumar slammed the Governor's move as 'unconstitutional' and 'undemocratic', and asserted that the entire party and the government solidly stood behind Siddaramaiah as he categorically dismissed BJP's demand for chief minister's resignation.

"The INDIA bloc has also expressed its solidarity with the CM. These are false allegations and we will fight it legally and politically," he said.

Siddaramaiah must resign, demands BJP

THE BJP IN Karnataka on Saturday demanded the resignation of CM Siddaramaiah, saying he has no moral right to stay in power after Governor Thaawar Chand Gehlot granted permission to prosecute him in the MUDA site allotment 'scam'.

The party, along with its NDA partner JD(S), had taken out a foot-march from August 3 to 10 targeting Siddaramaiah over the 'scam'. "Siddaramaiah has no moral right to continue as chief minister," the Leader of Opposition in the Assembly, Rashoka said.

"The Congress government in Karnataka is corrupt, which believes in loot. The government here functions like the ATM for Delhi (party high command). No development works have taken place for the past 15 months. There is no money to fill potholes," Ashoka alleged.

—PTI

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3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Jammer, Dist. Jalgaon Maharashtra
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6. Quantity and value of main products/ services sold in last financial year	Turnover: Rs. 52.11.71.051 (As per latest available audited balance sheet for the financial year 2019-20) (Segment reports are yet to be received by the IRP).
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CMA Harshad Deshpande
Resolution Professional of Honest Derivatives Private Limited
IBBI/IPA-001/IP-P-00166/2017-18/10335AFA No.: AA1/10335/02/211224/106686
(valid till: 21-12-2024)
403, Kumar Millennium, Shivatirtha Nagar Kaman
Opp Krishna Hospital, Paud Road, Kothrud, Pune - 411 038
Registered Email ID: harshad_de@hotmail.com; Process Email ID: cirp.honestd@outlook.com
Date and Place: Pune 18/08/2024

KEI INDUSTRIES LIMITED
Wires & Cables
Regd. Office: D-90, Okhla Industrial Area, Phase - I, New Delhi-110020
Phone: +91-11-26818840/26818642
Website: www.kei-ind.com; E-mail id: cs@kei-ind.com

NOTICE OF 32nd ANNUAL GENERAL MEETING OF THE MEMBERS OF KEI INDUSTRIES LIMITED TO BE HELD THROUGH VC (VIDEO CONFERENCING)/OAVM (OTHER AUDIO-VISUAL MEANS)

Notice is hereby given that the 32nd Annual General Meeting ("AGM") of the Members of the Company is scheduled to be held on **Wednesday, September 11, 2024 at 03.30 p.m.** through Video Conferencing or Other Audio-Visual means ("VC/OAVM"). In compliance with General Circulars No. 14/2020, 17/2020, 20/2020, 02/2021, 19/2021, 21/2021, 02/2022 and 10/2022 dated April 08, 2020, April 13, 2020, May 05, 2020, January 13, 2021, December 08, 2021, December 14, 2021, May 05, 2022 and December 28, 2022 respectively followed by General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs (hereinafter collectively referred to as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 5, 2023 and October 7, 2023 ("SEBI Circulars for General Meetings"), applicable provisions of the Companies Act, 2013 (the "Act") (including any statutory modification or re-enactment thereof for the time being in force) and the Rules framed thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) Regulations, 2015 (the "Listing Regulations"), in compliance with the above circulars, electronic copies of the Notice of the AGM and Annual Report for FY 2019-2020, will be sent in due course only through electronic mode to those shareholders whose email addresses are registered with the Company/Depository Participant(s). Shareholders holding shares in dematerialized mode and whose email addresses are not registered, are requested to register/update their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish the email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent, M/s. RCMC Share Registry Private Ltd ("RTA") at investor.services@rcmcdelhi.com.

The notice calling the 75th AGM and Annual Report for FY 2019-20 will be made available on the website of the Company at www.bilt.com and on the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and on the website of National Securities Depository Limited ("NSDL") (agency for providing the remote e-voting facility and e-voting during the AGM) i.e. www.evoting.nsdl.com.

Manner for registering / updating email address : In order to receive the Notice and Annual Report, the Members are requested to register/ update their email address with the (a) For Members holding in Physical mode are hereby notified that based on SEBI Circular /Master Circular No. SEBI/HO/MIRSD/MIRSDPoD-1/PI/CIR/2023/37 dated March 16, 2023 and SEBI/HO/MIRSDPoD-1/PI/CIR/2024/37 dated May 07, 2024, all holders of physical securities in listed companies shall register the postal address with PIN for their corresponding folio numbers. It shall be mandatory for the security holders to provide mobile number. Moreover, to avail online services, the security holders can register their e-mail ID. Shareholder can register / update the contact details through submitting the requisite ISR-1 form along with the supporting documents. ISR 1 Form can be downloaded by visiting the link: www.rcmcdelhi.com/download/Form%20ISR-1.pdf. ISR Form (s) and the supporting documents are to be forwarded to RTA by sending hard copies which are self-attested, to the following address : RCMC Share Registry Private Ltd, B-25/1, Okhla Industrial Area, Phase - 2, Near Rana Motors, New Delhi - 110020 or by email to the RTA at Email ID : investor.services@rcmcdelhi.com or to the Company at cs@kei-ind.com. Detailed FAQ can be found on the website of RTA at <http://www.rcmcdelhi.com/> (b) For Members holding shares in Demat mode may register their email address by contacting their respective Depository Participants (DPs).

Manner of Casting vote through e-voting : The Company will be providing to its members the remote e-voting facility ("Remote e-voting") to cast their votes on all resolutions set forth in the Notice of the AGM through remote e-voting or through e-voting system during the AGM. Detailed procedure for remote e-voting/ e-voting during the AGM will be provided in the Notice of the AGM. The facility of casting the votes by the members ("e-voting") will be provided by NSDL.

The relevant details of E-voting are given as under :
a) Member holding shares either in physical form or in dematerialized form and whose name is recorded in the register of Members or in the register of beneficial owners maintained by the depositories, as on the cut-off date i.e. Tuesday, September 03, 2024 (eligible Members), shall be entitled to exercise their right to vote by remote e-voting or through e-voting system during the AGM on any or all of the businesses specified in the Notice convening the 75th AGM of the Company.
b) The remote E-voting period commences on **Saturday, September 07, 2024 (9:00 A.M. IST) to Monday, September 09, 2024 (5:00 P.M. IST).**
c) The remote E-voting module shall be disabled for voting after the expiry of the date and time mentioned above. Once the vote on a resolution(s) is cast by the Member, the Member shall not be allowed to change it subsequently.
d) Those Members, who will be present in the AGM through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM on all of the businesses specified in the Notice convening the 75th AGM. Further, an eligible Member may participate in the AGM even after exercising his right to vote through remote E-voting but shall not vote again during the AGM. Only the eligible Members shall be entitled to avail the facility of remote E-voting or the E-voting during the AGM.
e) In case a person has become a Member of the Company after the notice is being sent but on or before the cut-off date for E-voting, i.e. Tuesday, September 03, 2024 may write to the NSDL on the email ID: evoting@nsdl.co.in or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Abhishek Mishra at evoting@nsdl.co.in.
f) Members will be able to attend the AGM through VAO/OAVM or view the live webcast of AGM provided by NSDL at www.evoting.nsdl.com by using their remote e-voting login credentials.

In case you have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on : 022 - 4886 7000 and 022 - 2499 7000 or send a request to Mr. Abhishek Mishra at evoting@nsdl.co.in. The Annual Report, Notice, E-voting procedure and other relevant documents will be made available on the website of the Company at www.bilt.com for inspection.

For Ballarpur Industries Limited (Punit A. Bajaj) Company Secretary

For KEI Industries Limited
Place: New Delhi
Date: August 17, 2024
VP (Corporate Finance) & Company Secretary

Sd/-
Kishore Kunal

Head Office : Corporate Services Department
'Lokmangal', 1501, Shivajinagar, Pune- 411 005.
Tel. : 020-2553739/446

Request for Proposal (RFP)

Bank of Maharashtra invites sealed tenders for "Rate Contract for Supply & Installation of Physical Security Equipment from OEM (viz : Cash Safes, Gold safes, Strong Room Doors, Safe Deposit Locker Cabinets, Fire Resistant Filing Cabinets) at Branches/Offices of Bank of Maharashtra (Pan India)". Prospective bidders may download the tender document of the RFP from Bank's Website www.bankofmaharashtra.in.

Pre Bid Meeting is arranged on **02.09.2024 (11:00 AM)**, Last Date for submission of **RFP is 09.09.2024 Up to 12:00 PM**. Technical Bids will be opened at **03:00 PM on 09.09.2024** & Bidders are requested to remain present for the same.

Any further Addenda / Corrigenda / Extension of dates / Clarifications / Responses to bidder's queries in respect to the above tender shall only be posted on Bank's website www.bankofmaharashtra.in and no separate notification will be issued in newspaper.

Deputy General Manager, Corporate Services

BALLARPUR INDUSTRIES LIMITED
CIN : L21010MH1945PLC010337
Registered Office : PO Ballarpur Paper Mills
Chandrapur Ballarpur - 442 901, Maharashtra
E-mail : cs@bilt.com; Telephone : +91 (022) 4000 2600
Website : www.bilt.com

NOTICE AND INFORMATION REGARDING 75th ANNUAL GENERAL MEETING

NOTICE is hereby given that the 75th Annual General Meeting ("AGM") of the Members of Ballarpur Industries Limited (the "Company") will be held on **Tuesday, September 10, 2024 at 11:00 a.m. (IST)** through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") in compliance with General Circulars of Ministry of Corporate Affairs, dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 8, 2021, May 5, 2022, December 28, 2022 and September 25, 2023 ("MCA Circulars for General Meetings"), the Securities and Exchange Board of India ("SEBI") vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022, January 5, 2023 and October 7, 2023 ("SEBI Circulars for General Meetings"), applicable provisions of the Companies Act, 2013 (the "Act") (including any statutory modification or re-enactment thereof for the time being in force) and the Rules framed thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) Regulations, 2015 (the "Listing Regulations"), in compliance with the above circulars, electronic copies of the Notice of the AGM and Annual Report for FY 2019-2020, will be sent in due course only through electronic mode to those shareholders whose email addresses are registered with the Company/Depository Participant(s). Shareholders holding shares in dematerialized mode and whose email addresses are not registered, are requested to register/update their email addresses and mobile numbers with their relevant depositories through their depository participants. Shareholders holding shares in physical mode are requested to furnish the email addresses and mobile numbers with the Company's Registrar and Share Transfer Agent, M/s. RCMC Share Registry Private Ltd ("RTA") at investor.services@rcmcdelhi.com.

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FM: India to collaborate more with IMF

SHE SAID ON an average tariff rates (customs duties) are higher in India as compared to other peer economies. "To be part of global supply chains, those tariffs will have to be reduced," she mentioned. Further, between now (2024) and 2030, India will have to create anywhere between "60-148 million additional jobs cumulatively", if it aims to become an advanced economy by 2047, said Gopinath.

She said that India's workforce has to be more skilled, and policies have to be directed towards that. "The number of years of formal education of the workforce in India, compared to its G20 peers, is on the lower end... that has to improve," she said.

Gopinath pointed out that India on average grew around 6.6% from 2010 to 2020, but during that period employment growth was under 2%. "Growth in India, as compared to other emerging market economies, has been much less employment driven, rather more capital-intensive."

And to change that, reforms are necessary. The labour codes passed in 2019-2020 should be implemented. Anything that the Centre can do to incentivise the states to enforce the codes, should be done, said Gopinath.

The Narendra Modi government in 2019-20 had consolidated as many as 44 labour-related acts into four codes with the objective of reinforcing trade and investment, facilitating ease of doing business and reducing compliances, addressing the issue of decriminalisation, addressing skill development needs, and dispute resolution.

The four codes are: Code on Social Security 2020; Occupational Safety, Health and Working Conditions Code 2020; Industrial Relations Code 2020; and Code on Wages 2019. On automation, the IMF's deputy MD said the government should make policies to benefit from it, but not favour it inadvertently, as it may lead to job losses.

She emphasised on the requirement of better social security system, where security to the unemployed is also provided, and the workforce is reskilled from time to time to adapt new and emerging technologies.

Gopinath further said that corporate investment has to increase, it's not as much as it should be for an economy growing at 7%. She added that the government should invest more in infrastructure, and make the judicial system more efficient.

FROM THE FRONT PAGE

Mental health becoming a crisis for young adults

AS FOR THE gender profile of such patients, at Fortis Hospital, Gurgaon, for instance, men are being brought to emergencies more commonly than women but the longer duration of hospitalisation is of women as compared to men, as per Dr Mantosh Kumar, senior consultant, mental health and behavioural sciences at the hospital.

"Middle-aged men and women are the individuals most commonly brought to the emergency. But a recent change that has been observed is the hospital admission of minors for various mental health conditions," added Dr Kumar.

According to Dr Sameer Malhotra, senior director and head, department of mental health and behavioural sciences, Max Hospitals, Saket and Panchsheel Park, Delhi, youngsters with faulty sleep wake schedules, performance pressure and academic stress, and a rise in substance use like cannabis among them; stress-related anxiety; elderly people staying all by themselves; and adults with acute marital or financial stress and associated psychosomatic concerns and health anxiety are generally some of the patients coming in for treatment. But what exactly constitutes an emergency when it comes to mental health? And when does one require hospitalisation? According to Dr Ashima Ranjan, consultant, psychiatry, Yatharth Super Speciality Hospitals,



Noida, a mental health emergency is any situation where a person's behaviour, mood or thought process becomes so severe that it poses an immediate threat to his or her safety or the safety of others. "Common examples include severe panic attacks, suicidal ideation or attempts, acute psychotic episodes, and extreme agitation or violent behaviour. Hospital admission is required when these conditions cannot be managed safely at home or in an outpatient setting, necessitating intensive supervision, medication management and stabilisation," she added.

The numbers may be growing, but doctors feel it's also a good sign that more and more people in India are now dissociating the stigma associated with mental health, initiating conversations and, most importantly, seeking professional help. "Due to more sensitisation towards mental health, people are getting more and more aware of the disorders

and trauma triggers that lead to taking instant decisions towards immediate treatment," said Dr Ghosh of Apollo Hospitals, Navi Mumbai. Still there is a huge gap between the numbers in need and the numbers that are able to seek the needful treatment, said Dr Malhotra of Max Hospitals.

There remains a significant gap in mental health infrastructure, including shortages of trained professionals (0.7 psychiatrists and 0.03 clinical psychologists per 1 lakh population in India, as per the National Mental Health Survey 2023), inadequate facilities and disparities in access to mental health services, particularly in rural areas, as per Dr Ajinkya of Kokilaben Dhirubhai Ambani Hospital. "Cultural beliefs, practices and stigma surrounding mental health delay help-seeking behaviours and contribute to the severity of illness when individuals do seek treatment," he added.

An Indian lifeline for global auto brands....

EVEN THOUGH IT'S manufactured by Hero in India, Jochen Zeitz, the president & CEO of Harley-Davidson, told FE that it remains an 'authentic' Harley bike, and that the brand value hasn't been diluted.

Bajaj developed Triumph's Speed 400 and Scrambler 400 X bikes, which are as British as they can get—a company spokesperson told FE.

In 2013, TVS signed an agreement with BMW Motorrad to develop and produce sub-500-cc motorcycles for the global market at the former's manufacturing facility in Hosur, Tamil Nadu. BMW, which switched to manufacture sub-500-cc bikes, has now sold more than 60,000 units of the G 310 R, G 310 GS, and G 310 RR—all made by TVS.

